

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

**Item No. 108  
IA No. 455/JPR/2022  
CP No. (IB)- 56/10/JPR/2021  
Under Section 10 of IBC, 2016**

**In the matter of:**

**Ranisagar Cement Company Limited**

**... Applicant**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Applicant : None appeared  
For the Respondent : Nitesh Srivastava, Adv.

**ORDER**

Heard Mr. Nitesh Srivastava, Adv. appearing on behalf of the RP. This is an application under Section 54 of the IBC, 2016 read with Regulation 14 of IBBI (Liquidation Process), Regulation, 2016 read with Rule 11 NCLT Rules, 2016 for early dissolution of the Corporate Debtor M/s Ranisagar Cement Company Ltd. RoC has filed its reply to this application. It is submitted in the reply that the master data of the company shows that charges are open with regard to some Banks.

A letter dated 19.08.2022 Annexure- A6 was written by the RP to the RoC, Jaipur in which he mentioned that as per the record of the IRP, there are charges registered on the assets of the Company. Detail of the charges were furnished with the application. It is also mentioned in the letter that IRP has sent letters to the

Financial Creditors informing them about the initiation of the CIRP in addition to the paper publication made in two newspapers, however, no response or claim has been received by the IRP on the date. Copy of the order sheet of the proceeding before DRT-1 Jaipur has also been attached with the application. It is stated in the order sheet that no steps are being taken by the Banks since last three dates which shows that banks are not interested in recovery of the amount. Banks are also given liberty that they can move appropriate application as and when any movable and immovable property of the judgment debtor comes in their notice. In view of the final submissions, a final notice be sent to the banks.

S. No	SRN	Charge ID	Charge Holder Name	Date of Creation	Date of Modification	Date of Satisfaction	Amount	Address
1.	Y1036 9215	902 611 29	State Bank of Hyderabad (Now State Bank of India)	06/09/1994	16/12/1995	-	14000 000.0	SMS HIGHWAYBRANCH JAIPURRJIN
2.	Y1036 6082	902 579 96	State Bank of Hyderabad (Now State Bank of India)	06/09/1994	-	-	14000 000.0	SMS HIGHWAYBRANCH JAIPURRJIN
3.	Y1036 9170	902 610 84	Bank of Rajasthan Limited	22/03/1994	-	-	16500 00.0	BANIPARKJAIPUR RJIN

Sd-

Sd-

			(Now ICICIBank)					
4.	Y1036 6012	902 579 26	Bank of Rajasthan Limited (Now ICICIBank)	29/01/1994	-	-	68880 00.0	BANIPARKBARNC HJAIPURRJIN

IRP is directed to issue notice to the concerned banks with the record related to the matter. IRP will issue notice to the bank enumerating proceeding of this Adjudicating Authority today. List the matter on 05.08.2024.

Sd-

(Rajeev Mehrotra)  
Technical Member

Sd-

(Deep Chandra Joshi)  
Judicial Member

July 08, 2024